

Central Administrative Tribunal,
Principal Bench

O.A. No.2316/2002

New Delhi this the 16th day of Sept., 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

Shri D. Thomas
Senior Clerk
Under Sr. Sectional Engineer (TL),
Northern Railway,
Railway Station, New Delhi.
(None present)

- Applicant

Versus

1. The General Manager
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

- Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

On perusal of the application, it is obvious that with regard to the grievance raised by the applicant, he has already submitted a representation dated 12.6.2002. It would be appropriate that a decision in this regard is taken at the first instance.

2. Accordingly, the present OA is disposed of with a direction that respondent No.2 would consider and pass appropriate order on the representation of the applicant. In case, respondent No.2 is not competent to decide the same, it should be forwarded to the authority competent to take a decision. Any decision in this regard, should be taken within a period of six months from the date of receipt of the certified copy of this order.

M.P.S.
(M.P. Singh)
Member(A)

V.S.A.
(V.S. Aggarwal)
Chairman

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